Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has issued any notification or guidelines on uniform framework for Extended Producer Responsibility (EPR) for plastic waste management;
(b) if so, the details thereof; and
(c) the role of the Urban Local Bodies or Local Self Governing Institutions in this regard?

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

(a) to (c): The Ministry has notified the Plastic Waste Management Rules, 2016. As per Rules, the generators of waste have been mandated to take steps to minimize generation of plastic waste, not to litter the plastic waste, ensure segregated storage of waste at source and handover segregated waste to the local bodies or agencies authorised by the local bodies. The Rules also mandate the responsibilities of local bodies, gram panchayats, waste generators, retailers etc to manage such waste. The Rules inter-alia mandate the producers, importers and brand owners to work out modalities for waste collection system based on the principle of Extended Producer Responsibility.

The Ministry has recently approved a draft Guideline Document on Uniform Framework for Extended Producers Responsibility under Plastic Waste Management Rules, 2016. The guideline provides for three different models for the Producers, Importers and Brand Owners for the implementation of the EPR mechanism. The document is uploaded on the website of the Ministry.

Under the Plastic Waste Management Rules, 2016, the responsibility of local body inter alia includes setting up, operationalization, and coordination of the waste management system. The local body for setting up of system for plastic waste management may seek assistance of producers.